

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3317
ANSWERED ON:31.08.2012
ILLEGIBLE PRESCRIPTION BY DOCTORS
Sule Supriya

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is aware that the illegible prescription by doctors may lead to serious implications and even death in many cases;
- (b) if so, the details thereof;
- (c) whether the Government has proposes to direct doctors/medical practitioners to write their prescription in capital letters; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (d): Yes. However, Medical Council of India (MCI) and state medical councils, under the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002, are empowered to enquire into the professional conduct of any doctor. As per information furnished by Medical Council of India (MCI), the Council has not received any complaint regarding illegible prescription by a doctor and that the Council also has no proposal to direct doctors/medical practitioners to write their prescription in capital letters.